

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.404

CA-194/2022 Cont.P-12/2022 CA-51/2022 CA-59/2022 CA-37/2023
in
CP-5/ND/2022

IN THE MATTER OF:

M/s. Surinder Singh & Ors.

.... **APPLICANT/PETITIONER**

Vs.

M/s. Achintya Healthcare Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 241/242

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Anju Jain, Mr. Hitesh Sachar, Advocates

For the Respondent : Mr. Mayank Wadhwa, Advocate for R-2, R-3 and R-4

ORDER

We have heard the submissions of Ms. Anju Jain, Ld. Counsel appearing for the Applicant. Mr. Mayank Wadhwa, Ld. Counsel appearing for the Respondent submitted that he has been engaged recently and filed a fresh Vakalatnama on behalf of all contesting Respondents.

Ms. Anju Jain submitted that the direction passed by this Tribunal vide order dated 09.12.2022 stating that all the forms and compliances will reflect the status of the shareholders, directors and assets of the Company as on the date of filing of CP-5/ND/2022 without any change thereof has been flouted by the Respondent while filing the statutory compliances. Ld. Counsel appearing for the Respondent seeks time to take instructions to make a statement on the next date of hearing.

List the matter on **29.03.2023** for arguments on behalf of the Respondent in the main matter.

Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)